

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/4812/2020



This the 12th day of May, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Tariq Ahmad Mir, S/o Abdul Rehman Mir, R/o Sumlar, Gujar Pati, Tehsil District, bandipora, aged 40 years.

.....Applicant

(Advocate:- Mr. S A Qadri-Not Present)

Versus

1. State of J&K through Director Health Services Kashmir Srinagar and 4 ors.

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R
[ORAL]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, he has not joined the video conference today.

2. On the last listed dates i.e. 17.11.2020 and 26.02.2021 also, nobody had joined the video conference on behalf of the applicant and the case was listed today i.e., 12.05.2021 for appearance of applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Manish/Shashi/Arun